

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2022
(To be answered on the 5th May 2016)**

CONTRACTUAL EMPLOYEES IN DGCA

**2022. SHRI ARJUN MEGHWAL
SHRI CHANDRA PRAKASH JOSHI**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether permanent employees in Directorate General of Civil Aviation(DGCA) are paid higher than contractual employees for the same job, if so, the details thereof;
- (b) whether there are a disproportionate number of contractual employees as against permanent employees in the DGCA especially in the Helicopter Flight Operations wing;
- (c) if so, the details thereof;
- (d) whether the DGCA and the Government intend to correct these anomalies, if so, the details thereof;
- (e) whether the Ministry proposes to give permanent tenure to ad-hoc or contractual employees, while waiving them from UPSC exams for recruitment as well as overhaul the recruitment process for DGCA; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a):-Permanent employees in the Directorate General of Civil Aviation (DGCA) are paid as per the pay structure approved by the Government assigned for each post. The pay of permanent employees cannot be compared with contractual employees since contractual employees are employed for a specific period of time depending upon the requirements of the DGCA.

(b) to (d):- As a result of the cadre restructuring in the Flight Standard Directorate approved by the Cabinet in January 2014 the manpower in this Directorate was increased to 75 which also included the posts for the Helicopter Flight Operations Wing. Appointment of Flight Operations Inspectors (FOIs) have been made in the Helicopter Flight Operations Wing on contract basis.

(e) and (f):- A conscious decision has been taken by the Government to appoint the FOIs on contract basis. Since the appointment have been made on contract basis, the question of giving permanent tenure to the FOIs does not arise.